

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 375**

TO BE ANSWERED ON THE 05TH FEBRUARY, 2019/, MAGHA 16, 1940 (SAKA)

MODERNIZATION OF POLICE

375. SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has reviewed the implementation of the scheme of modernization of the police forces;

(b) if so, the details thereof, State-wise;

(c) whether any request/representation has been received from the State Government of Kerala for more Central assistance under the scheme of modernization of police force; and

(d) if so, the details thereof and the reaction of the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b) : The Central Government regularly reviews the implementation of the Scheme of 'Assistance to State for Modernisation of Police'(erstwhile Modernization of State Police Forces Scheme). The implementation status is also reviewed by the High Powered Committee (HPC) at the time of approval of State Action Plans for the subsequent year. The implementation of the scheme is also reviewed periodically in the meetings of Zonal Councils and Inter-State Council. Independent impact assessment studies of the scheme are also carried out from time to time. Further, the implementation is reviewed by ensuring that utilisation certificates are furnished by the States timely. If utilization certificates in respect of the amount released till the year previous to the last financial year is not received by 31st December of

the current financial year from a State or States, then the remaining allocated amount of these State(s) is pooled and released to better performing States who have no pending/overdue utilization certificates.

(c) & (d) : No request/representation has been received from the State Government of Kerala for more central assistance under the scheme.
